

MINUTES OF NORMS COMMITTEE (NC-7) OF
‘PLASTIC & RUBBER PRODUCTS’
MEETING NO. 7/AM12
SCHEDULED TO BE HELD ON 18.05.2011
(HELD ON 13.05.2011)
UNDER CHAIRMANSHIP OF
DR. L.B. SINGHAL, JOINT DGFT

Meeting No. 7/87-NC-7/2011 of NORMS COMMITTEE (NC-7) dealing with ‘Plastic & Rubber Products’ scheduled to be held on 18.05.2011 (held on 13.05.2011) under the Chairmanship of Dr. L.B. Singhal, Jt. DGFT, Udyog Bhawan, New Delhi-110011. Following officers attended the Meeting:

- 1) Shri Ishwar Singh, Deputy DGFT and Convener
- 2) Shri A.K. Aggarwal, Jt. Industrial Adviser, D/o C&PC
- 3) Shri S.S. Bose, Senior Development Officer, DIPP
- 4) Shri S.N. Sharma, FTDO

2. Committee, after deliberations, **approved** following cases and RLA concerned shall take consequential action as per Foreign Trade Policy/Procedures.

MANUAL CASES

Case No. A-46	SHANKAR PACKAGINGS LTD.	HQ F. No. 01/84/050/00187/AM11/DES-VII	Status: Approved
NC No.: 7/AM12 Dated: 13.05.2011	Adv. Lic. No. 0310591871 Dated 09.09.2010	RLA F. No. 03/95/040/00349/AM11	

Application: Request is for review of NC's decision taken in Meeting No. 42/AM11 held on 19.01.2011.

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/10/2006-PC.II dated 05.05.2011, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Flexible Intermediate Bulk Containers	1 kg	1. Relevant Polypropylene Granules / HDPE Granules / Master Batch Antifibrillant	1.10 kg/kg content in the Export Product
		2. Relevant Master Batch (White / Colour) / Conductive Black	1.10 kg/kg content in the Export Product
		3. LLDPE / LDPE Granules (For Liner)	1.05 kg/kg content in the Export Product.
		4. U.V. Stabilizer Master Batch (Containing not more than 20% U.V. Stabilizer) where Export product contains U.V. Stabilizer	2% of the Resin content in Export product

Case No. A-47	SHANKAR PACKAGINGS LTD.	HQ F. No. 01/84/050/00253/AM11/DES-VII	Status: Approved
NC No.: 7/AM12 Dated: 13.05.2011	Adv. Lic. No. 0310597298 Dated 18.10.2010	RLA F. No. 03/95/040/00538/AM11	

Application: Request is for review of NC's decision taken in Meeting No. 45/AM11 held on 10.02.2011.

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/10/2006-PC.II dated 05.05.2011, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Flexible Intermediate Bulk Containers	1 kg	1. Relevant Polypropylene Granules / HDPE Granules / Master Batch Antifibrillant	1.10 kg/kg content in the Export Product
		2. Relevant Master Batch (White / Colour) / Conductive Black	1.10 kg/kg content in the Export Product
		3. LLDPE / LDPE Granules (For Liner)	1.05 kg/kg content in the Export Product.
		4. U.V. Stabilizer Master Batch (Containing not more than 20% U.V. Stabilizer) where Export product contains U.V. Stabilizer	2% of the Resin content in Export product

Case No. A-48	SHANKAR PACKAGINGS LTD.	HQ F. No. 01/84/050/00270/AM11/DES-VII	Status: Approved
NC No.: 7/AM12 Dated: 13.05.2011	Adv. Lic. No. 0310593773 Dated 24.09.2010	RLA F. No. 03/95/040/00489/AM11	

Application: Request is for review of NC's decision taken in Meeting No. 45/AM11 held on 10.02.2011.

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/10/2006-PC.II dated 05.05.2011, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Flexible Intermediate Bulk Containers	1 kg	1. Relevant Polypropylene Granules / HDPE Granules / Master Batch Antifibrillant	1.10 kg/kg content in the Export Product
		2. Relevant Master Batch (White / Colour) / Conductive Black	1.10 kg/kg content in the Export Product
		3. LLDPE / LDPE Granules (For Liner)	1.05 kg/kg content in the Export Product.
		4. U.V. Stabilizer Master Batch (Containing not more than 20% U.V. Stabilizer) where Export product contains U.V. Stabilizer	2% of the Resin content in Export product

Case No. A-49	GARWARE POLYESTER LTD.	Status: Deferred
NC No.: 7/AM12 Dated: 13.05.2011	HQ F. No. 01/87/162/00229/AM11/DES-VII	

Request: Fixation of adhoc norms for the export product “Polyester Film (Monoaxially Oriented Co-Polyester Shrink Film)” under Para 4.4.2 of HBP Vol. I.

Decision: The Representative of D/o C&PC informed that they have received the reply from firm. Comments are still awaited

from D/o C&PC.

Deferred for four weeks.

Case No. A-50	VITALO PLASTICS SOLUTIONS INDIA PVT. LTD.	HQ F. No. 01/87/050/00378/AM11/DES-VII	Status: Rejected
NC No.: 7/AM12 Dated: 13.05.2011	Adv. Lic. No. 0410120069 Dated 23.12.2010	RLA F. No. 04/24/040/00254/AM11	

Request: **Fixation of adhoc norms for the Export Product ‘Plastic Trays’.**

Decision: The Committee discussed the case in light of written comments furnished by D/o C&PC vide OM No. 46011/107/2008-PC.II dated 05.05.2011 and following things were observed:

- (i) The case was earlier rejected by NC in its Meeting No. 46/87-ALC1/2010 held on 21.02.2011 on the ground that the firm is importing plastic waste / scrap and Public Notice No. 392(PN/92-97 dated 01.01.1997 and Policy Circular No. 20/2002-2007 dated 12.03.2003 allow import of plastic waste/scrap to those units, which are actual users and have set up their units prior to 19.06.1998, but the firm is holding the Entrepreneur Memorandum No. 330031200465 Part II-Small dated 20.06.2008 issued from District Industries Centre, Kanchipuram. Hence, the firm is not eligible for Plastic Waste/Scrap.
- (ii) The firm vide their representation dated 09.03.2011 has stated that they will not import plastic waste directly from foreign countries and will purchase it from SEZ Units. It is clarified that the guidelines indicated in Public Notice No. 392(PN/92-97 dated 01.01.1997 and Policy Circular No. 20/2002-2007 dated 12.03.2003 are also applicable to EOU / SEZ units for the import of plastic waste / scrap except some relaxation to size / shape of plastic waste/scrap.

- (iii) As per present Policy, the firm (DTA) can not take / procure plastic waste / scrap directly from any EOU / SEZ unit directly without processing / conversion of plastic scrap into Granules / Agglomerates from SEZ unit. If the firm intends to take scrap generated out of the manufacturing process, they can always take as per the relevant policy and procedure and not under Duty Exemption Scheme.
- (iv) In the present case, the firm intends to procure Polystyrene Scrap from the SEZ unit under Duty Exemption Scheme. The firm has never indicated in its initial application that it will take it from SEZ unit and only after rejection they have given these reasons.

In view of above, the Committee decided to reiterate its decision taken in earlier NC Meeting No. 46/87-ALC1/2010 held on 21.02.2011.

Case No. A-51	SAKATA INX (INDIA) LTD.	HQ F. No. 01/87/050/01192/AM06/DES-VII	Status: Deferred
NC No.: 7/AM12 Dated 13.05.2011	Adv. Lic. No. 0510173578 dated 04.01.2006	RLA F. No. 05/24/040/00678/AM06	

Request: Fixation of adhoc norms for the export product “Liquid Printing Inks”.

Decision: A copy of representation was forwarded to DIPP on 10.03.2011 and a copy of same was again sent on 25.03.2011 and 12.05.2011.

Deferred for two weeks.

ONLINE CASES

Case No.: 1/46/84-ALC3/2010	Party Name:SHANKAR PACKAGINGS LIMITED	Meet No/Date:7/87-ALC1/2011 13.05.2011	Status: Approved
HQ File :01/84/050/00336/AM11/	RLA File :03/95/040/00537/AM11/	Lic.No/Date:0310596591 13.10.2010	Defer Date:

Application: Request is for adhoc norms for following:

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>EXPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>FOB/FOR (Rs.)</i>	<i>FOB (in Currency of realisation)</i>
1	63053200	63/0- FLEXIBLE INTERMEDIATE BULK CONTAINERS NETCONTENTS OF EXPORTS : POLYPROPYLENE GRANULES: 727.28M.T. HDPE GRANULS : 3.78M.T. ,MASTERBATCH ANTIFIBRILLANT :11.36M.T., MASTERBATCH WHITE :- 5.68M.T., MASTERBATCH-COLOUR : 3.41M.T. CONDUCTIVE BLACK : 6.06M.T., LLDPE: 80 M.T., U.V.STABILISER MASTERBATCH: 14.54M.T.	852.110	M.T	82792394.00	1761540.00 US\$
				Total	82,792,394.00	1,761,540.00

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>IMPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>CIF (Rs.)</i>	<i>CIF (Currency)</i>	<i>Limiting Factor (Value/Qty/Value & Qty)</i>
1	39021000	POLYPROPYLENE GRANULES	800.000	M.T	52800000.00	1123404.00 US\$	Value & Qty
2	39012000	HDPE GRANULES	4.167	M.T	291690.00	6206.00 US\$	Value & Qty
3	32061190	MASTERBATCH - ANTIFIBRILLANT	12.500	M.T	375000.00	7979.00 US\$	Value & Qty
4	32061190	MASTERBATCH-WHITE	6.250	M.T	937500.00	19947.00 US\$	Value & Qty
5	32061900	MASTERBATCH - COLOUR	3.750	M.T	562500.00	11968.00 US\$	Value & Qty
6	39019090	CONDUCTIVE BLACK	6.667	M.T	1000050.00	21276.00 US\$	Value & Qty
7	39011010	LLDPE	84.000	M.T	7140000.00	151915.00 US\$	Value & Qty

8	38099100	RELEVANT U.V.STABILISER MASTERBATCH [FOR EXPORT WITH U.V.STABILISER]	14.545	M.T	3127175.00	66536.00 US\$	Value & Qty
				Total	66,233,915.00	1,409,231.00	

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/10/2006-PC.II dated 05.05.2011, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Flexible Intermediate Bulk Containers	1 kg	1. Relevant Polypropylene Granules / HDPE Granules / Master Batch Antifibrillant	1.10 kg/kg content in the Export Product
		2. Relevant Master Batch (White / Colour) / Conductive Black	1.10 kg/kg content in the Export Product
		3. LLDPE / LDPE Granules (For Liner)	1.05 kg/kg content in the Export Product.
		4. U.V. Stabilizer Master Batch (Containing not more than 20% U.V. Stabilizer) where Export product contains U.V. Stabilizer	2% of the Resin content in the Export product

2	Case No.:8/38/87-ALC1/2010	Party Name:FUTURA POLYESTERS LIMITED,	Meet No/Date:7/87-ALC1/2011 13.05.2011	Status: Deferred
	HQ File :01/87/050/00351/AM11/	RLA File :04/24/040/00123/AM11/	Lic.No/Date:0410118945 18.11.2010	Defer Date:01.06.2011

Decision: The firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 24.03.2011. Comments of D/o C&PC are still awaited.

3	Case No.:9/38/87-ALC1/2010	Party Name:FUTURA POLYESTERS LIMITED,	Meet No/Date:7/87-ALC1/2011 13.05.2011	Status: Deferred
	HQ File :01/87/050/00352/AM11/	RLA File :04/24/040/00129/AM11/	Lic.No/Date:0410118940 18.11.2010	Defer Date:01.06.2011
	Decision: The firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 24.03.2011. Comments of D/o C&PC are still awaited.			

4	Case No.:1/39/87-ALC1/2010	Party Name:FUTURA POLYESTERS LIMITED,	Meet No/Date:7/87-ALC1/2011 13.05.2011	Status: Deferred
	HQ File :01/87/050/00366/AM11/	RLA File :04/24/040/00216/AM11/	Lic.No/Date:0410119163 24.11.2010	Defer Date:01.06.2011
	Decision: The firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 25.03.2011. Comments of D/o C&PC are still awaited.			

5	Case No.:10/38/87-ALC1/2010	Party Name:FUTURA POLYESTERS LIMITED,	Meet No/Date:7/87-ALC1/2011 13.05.2011	Status: Deferred
	HQ File :01/87/050/00353/AM11/	RLA File :04/24/040/00102/AM11/	Lic.No/Date:0410119256 29.11.2010	Defer Date:01.06.2011
	Decision: The firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 25.03.2011. Comments of D/o C&PC are still awaited.			

	Case No.:11/38/87-ALC1/2010	Party Name:FUTURA POLYESTERS LIMITED,	Meet No/Date:7/87-ALC1/2011 13.05.2011	Status: Deferred
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6	HQ File :01/87/050/00354/AM11/	RLA File :04/24/040/00088/AM11/	Lic.No/Date:0410119255 29.11.2010	Defer Date:01.06.2011
Decision: The firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 24.03.2011. Comments of D/o C&PC are still awaited.				

7	Case No.:7/38/87-ALC1/2010	Party Name:GARWARE POLYESTER LTD.	Meet No/Date:7/87-ALC1/2011 13.05.2011	Status: Deferred
	HQ File :01/87/050/00350/AM11/	RLA File :03/94/040/00732/AM11/	Lic.No/Date:0310603887 01.12.2010	Defer Date:08.06.2011
Decision: The firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 11.05.2011. Comments of D/o C&PC are still awaited.				

Case No.:15/46/87-ALC1/2010		Party Name:RALLIS INDIA LIMITED		Meet No/Date:7/87-ALC1/2011 13.05.2011		Status: Approved	
HQ File :01/87/050/00449/AM11/		RLA File :03/95/040/00747/AM11/		Lic.No/Date:0310612118 21.01.2011		Defer Date:	
Application: Request is for adhoc norms for following:							
Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)	
1	39094040	62/0- Polyetherketoneketone (PEKK) 60:40	20000.000	K.G	33600000.00	800000.00 US\$	
2	39094040	62/0- Polyetherketoneketone (PEKK) 72:28	6000.000	K.G	10584000.00	252000.00 US\$	
				Total	44,184,000.00	1,052,000.00	
Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Limiting Factor (Value/Qty/Value & Qty)
1	28129000	Terephthaloyl Chloride	12498.000	K.G	4823602.00	103733.00 US\$	Qty

2	28129000	Isophthaloyl Chloride	6902.000	K.G	2663827.00	57287.00 US\$	Qty
3	29093020	Diphenyl Oxide	21070.000	K.G	8572857.00	184362.00 US\$	Qty
4	28273200	Aluminium Chloride	62174.000	K.G	10118819.00	217609.00 US\$	Qty
5	29051100	Methanol	97812.000	K.G	1728338.00	37168.00 US\$	Qty
				Total	27,907,443.00	600,159.00	

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Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/70/2006-PC.II dated 07.04.2011, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
1. Polyetherketoneketone (PEKK) 60:40	1 kg	1. Terephthaloyl Chloride (TCL)	0.437 kg
		2. Isophthaloyl Chloride (ICL)	0.271 kg
		3. Diphenyl Oxide (DPO)	0.675 kg
		4. Methanol	0.295 kg
		5. Aluminium Chloride	2.330 kg
2. Polyetherketoneketone (PEKK) 72:28	1 kg	1. Terephthaloyl Chloride (TCL)	0.505 kg
		2. Isophthaloyl Chloride (ICL)	0.190 kg
		3. Diphenyl Oxide (DPO)	0.761 kg
		4. Methanol	0.295 kg
		5. Aluminium Chloride	0.280 kg

9	Case No.:4/45/87-ALC1/2010	Party Name:INDIA GLYCOLS LTD.,	Meet No/Date:7/87-ALC1/2011 13.05.2011	Status: Deferred
	HQ File :01/87/050/00431/AM11/	RLA File :05/23/040/00275/AM11/	Lic.No/Date:0510282626 31.01.2011	Defer Date:01.06.2011
	Decision: A copy of application forwarded to D/o C&PC on 15.02.2011 and 28.03.2011. Comments of D/o C&PC are still awaited.			

10	Case No.:3/45/87-ALC1/2010	Party Name:SPECIALITY POLYMERS PVT. LTD., NO.1, NAVARANG	Meet No/Date:7/87-ALC1/2011 13.05.2011	Status: Deferred
	HQ File :01/87/050/00430/AM11/	RLA File :03/95/040/00811/AM11/	Lic.No/Date:0310613539 01.02.2011	Defer Date:01.06.2011
	Decision: A D/L No. 46011/16/2011-PC.II dated 18.04.2011 issued by D/o C&PC to firm, followed by reminder from DGFT on 27.04.2011 giving 15 days time for submission of information. Reply awaited from the firm.			

11	Case No.:1/48/87-ALC1/2010	Party Name:SPECIALITY POLYMERS PVT. LTD., NO.1, NAVARANG	Meet No/Date:7/87-ALC1/2011 13.05.2011	Status: Deferred
	HQ File :01/87/050/00465/AM11/	RLA File :03/95/040/00812/AM11/	Lic.No/Date:0310613532 01.02.2011	Defer Date:01.06.2011
	Decision: A D/L No. 46011/16/2011-PC.II dated 18.04.2011 issued by D/o C&PC to firm, followed by reminder from DGFT on 27.04.2011 giving 15 days time for submission of information. Reply awaited from the firm.			

12	Case No.:3/49/87-ALC1/2010	Party Name:TESA TAPES (INDIA)PVT. LTD.	Meet No/Date:7/87-ALC1/2011 13.05.2011	Status: Deferred
	HQ File :01/87/050/00485/AM11/	RLA File :03/95/040/00941/AM11/	Lic.No/Date:0310617457 23.02.2011	Defer Date:01.06.2011

Decision: A copy of application forwarded to D/o C&PC on 03.05.2011. Comments of D/o C&PC are still awaited.

13	Case No.:3/50/87-ALC1/2010	Party Name:HAMILTON HOUSEWARES PVT.LTD,	Meet No/Date:7/87-ALC1/2011 13.05.2011	Status: Deferred
	HQ File :01/87/050/00490/AM11/	RLA File :03/94/040/00890/AM11/	Lic.No/Date:0310619147 03.03.2011	Defer Date:08.06.2011
	Decision: A D/L No. 46011/40/2011-PC.II dated 03.05.2011 was issued by D/o C&PC to firm. The Committee considered the case and it was decided to issue a reminder to firm enclosing a copy of D/L giving 15 days time for submission of information.			

14	Case No.:4/50/87-ALC1/2010	Party Name:JASMINE POLYTECH PRIVATE LIMITED	Meet No/Date:7/87-ALC1/2011 13.05.2011	Status: Deferred
	HQ File :01/87/050/00491/AM11/	RLA File :02/24/040/00213/AM11/	Lic.No/Date:0210155712 03.03.2011	Defer Date:08.06.2011
	Decision: A D/L No. 46011/29/2011-PC.II dated 02.05.2011 was issued by D/o C&PC to firm. The Committee considered the case and decided to issue a reminder to firm enclosing a copy of D/L giving 15 days time for submission of information.			

15	Case No.:18/51/87-ALC1/2010	Party Name:TIJARIA POLYPIPES LTD.	Meet No/Date:7/87-ALC1/2011 13.05.2011	Status: Deferred
	HQ File :01/87/050/00512/AM11/	RLA File :13/24/040/00039/AM11/	Lic.No/Date:1310034846 14.03.2011	Defer Date:01.06.2011
	Decision: The firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 10.05.2011. Comments of D/o C&PC are still awaited.			

	Case No.:21/51/87-ALC1/2010	Party Name:SERVEWELL HOUSEHOLD APPLIANCES	Meet No/Date:7/87-ALC1/2011 13.05.2011	Status: Deferred
	HQ File :01/87/050/00515/AM11/	RLA File :24/24/040/00020/AM11/	Lic.No/Date:2410031153 14.03.2011	Defer Date:08.06.2011

16			14.03.2011	Date:08.06.2011
	Decision: A D/L No. 46011/48/2006-PC.II dated 02.05.2011 was issued by D/o C&PC to firm. The Committee considered the case and decided to issue a reminder to firm enclosing a copy of D/L giving 15 days time for submission of information.			

17	Case No.:9/1/87-ALC1/2011	Party Name:ZENITH INDUSTRIAL RUBBER PRODUCTS PVT. LTD	Meet No/Date:7/87-ALC1/2011 13.05.2011	Status: Deferred
	HQ File :01/87/050/00531/AM11/	RLA File :03/95/040/01023/AM11/	Lic.No/Date:0310623221 24.03.2011	Defer Date:01.06.2011
	Decision: A copy of application forwarded to DIPP on 15.04.2011. Comments of DIPP are still awaited.			

18	Case No.:4/7/87-ALC1/2011	Party Name:KALPENA INDUSTRIES LIMITED,	Meet No/Date:7/87-ALC1/2011 13.05.2011	Status: Deferred
	HQ File :01/87/050/00042/AM12/	RLA File :03/94/040/01010/AM11/	Lic.No/Date:0310624067 29.03.2011	Defer Date:08.06.2011
	Decision: The Committee noted that the application is still awaited from RLA. Hence, it was decided to issue a D.O. letter from DDG(IS) to concerned RLA for sending the application expeditiously.			

19	Case No.:5/4/87-ALC1/2011	Party Name:ZENITH INDUSTRIAL RUBBER PRODUCTS PVT. LTD	Meet No/Date:7/87-ALC1/2011 13.05.2011	Status: Deferred
	HQ File :01/87/050/00013/AM12/	RLA File :03/95/040/00019/AM12/	Lic.No/Date:0310626477 13.04.2011	Defer Date:08.06.2011
	Decision: The Committee noted that the application is still awaited from RLA. Hence, it was decided to issue a D.O. letter from DDG(IS) to concerned RLA for sending the application expeditiously.			

	Case No.:5/7/87-ALC1/2011	Party Name:MICRO INKS LTD.	Meet No/Date:7/87-ALC1/2011 13.05.2011	Status: Deferred
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20	HQ File :01/87/050/00043/AM12/	RLA File :03/95/040/00025/AM12/	Lic.No/Date:0310627431 20.04.2011	Defer Date:08.06.2011
	Decision: The Committee noted that the application is still awaited from RLA. Hence, it was decided to issue a D.O. letter from DDG(IS) to concerned RLA for sending the application expeditiously.			

21	Case No.:2/7/87-ALC1/2011	Party Name:TESA TAPES (INDIA)PVT. LTD.	Meet No/Date:7/87-ALC1/2011 13.05.2011	Status: Deferred
	HQ File :01/87/050/00040/AM12/	RLA File :03/95/040/00101/AM12/	Lic.No/Date:0310629756 05.05.2011	Defer Date:08.06.2011
Decision: The Committee noted that the application is still awaited from RLA. Hence, it was decided to issue a D.O. letter from DDG(IS) to concerned RLA for sending the application expeditiously.				

22	Case No.:3/7/87-ALC1/2011	Party Name:TESA TAPES (INDIA)PVT. LTD.	Meet No/Date:7/87-ALC1/2011 13.05.2011	Status: Deferred
	HQ File :01/87/050/00041/AM12/	RLA File :03/95/040/00102/AM12/	Lic.No/Date:0310629768 05.05.2011	Defer Date:08.06.2011
Decision: The Committee noted that the application is still awaited from RLA. Hence, it was decided to issue a D.O. letter from DDG(IS) to concerned RLA for sending the application expeditiously.				

23	Case No.:1/7/87-ALC1/2011	Party Name:METALIC IMPRESSIONS (INDIA)PVT LTD	Meet No/Date:7/87-ALC1/2011 13.05.2011	Status: Deferred
	HQ File :01/87/050/00039/AM12/	RLA File :05/24/040/00038/AM12/	Lic.No/Date:0510290059 06.05.2011	Defer Date:08.06.2011
Decision: The Committee noted that the application is still awaited from RLA. Hence, it was decided to issue a D.O. letter from DDG(IS) to concerned RLA for sending the application expeditiously.				

Meeting ended with thanks to Chair and all participants.
